

NOT CORRECTED: SEE INDIA CODE
Vol. II, Pt. IV, p. 853.

THE HARYANA STATE LEGISLATURE (DELEGATION
OF POWERS) ACT, 1967

No. 30 OF 1967

[26th December, 1967]

An Act to confer on the President the power of the Legislature of the State of Haryana to make laws.

BE, it enacted by Parliament in the Eighteenth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Haryana State Legislature (Delegation of Powers) Act, 1967.

Definition. 2. In this Act, "Proclamation" means the Proclamation issued on the 21st day of November, 1967, under article 356 of the Constitution, by the President and published with the notification of the Government of India, in the Ministry of Home Affairs No. G.S.R. 1753 of the said date.

Conferment on the President of the power of the State Legislature to make laws. 3. (1) The power of the Legislature of the State of Haryana to make laws, which has been declared by the Proclamation to be exercisable by or under the authority of Parliament, is hereby conferred on the President.

(2) In the exercise of the said power, the President may, from time to time, whether Parliament is or is not in session, enact as a President's Act a Bill containing such provisions as he considers necessary:

Provided that before enacting any such Act, the President shall, whenever he considers it practicable to do so, consult a committee constituted for the purpose, consisting of—

(a) thirty members of the House of the People nominated by the Speaker among whom shall be included all members who

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for the time being fill the seats allotted to the State of Haryana in that House; and

(b) fifteen members of the Council of States nominated by the Chairman among whom shall be included all members who for the time being fill the seats allotted to the State of Haryana in that House.

(3) Every Act enacted by the President under sub-section (2) shall, as soon as may be after enactment, be laid before each House of Parliament.

(4) Either House of Parliament may, by resolution passed within thirty days from the date on which the Act has been laid before it under sub-section (3), which period may be comprised in one session or in two successive sessions, direct any modifications to be made in the Act and if the modifications are agreed to by the other House of Parliament during the session in which the Act has been so laid before it or the session succeeding, such modifications shall be given effect to by the President by enacting an amending Act under sub-section (2):

Provided that nothing in this sub-section shall affect the validity of the Act or of any action taken thereunder before it is so amended.